Joint Committee of the Houses on the Bill further to amend the Indian Penal Code.

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# EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE OF THE HOUSES ON THE INDIAN PENAL CODE (AMENDMENT) BILL, 1972

SHRI YOGENDRA SHARMA (Bihar): Sir, I also beg to lay on the Table a copy of the evidence tendered before the Joint Committee of the Houses on the Bill further to amend the Indian Penal Code.

#### MESSAGE FROM THE LOK SABHA

## The Parliamentary Proceedings (Protection of Publication) Repeal Bill, 1976

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Parliamentary Proceedings (Protection of Publication) Repeal Bill, 1976, as passed by Lok Sabha at its sitting held on the 28th January, 1976."

Sir, I lay the Bill on the Table.

## THE BONDED LAROUR SYSTEM (ABOLITION) BILL, 1976

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): Sir I beg to move:

"That the following amendment made by the Lok Sabha in the Bonded Labour System (Abolition) Bill, 1976, be taken into consideration namely:—

Enacting Formula

That at page 1, line 1,- 1824 4(40)

for 'Twenty-sixth' substitute 'Twenty-seventh'.

The question was put and the motion was adopted.

### SHRI K. V. RAGHUNATHA REDDY: Sir, I beg to move:

"That the amendment made by the Lok Sabha in the Bill be agreed to."

The question was put and the motion was adopted.

#### THE DELHI RENT CONTROL (AMEND-MENT) BILL, 1976

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT): Sir, I beg to move:

"That the following amendment made by the Lok Sabha in the Delhi Rent Control (Amendment) Bill, 1976, be taken into consideration, namely:

Enacting Formula

That at page 1, linel, -

for 'Twenty-sixth Year' substitute "Twenty-seventh Year'."

The question was put and the motion was adopted.

SHRI H. K. I., BHAGAT: Sir, I move:

"That the amendment made by the Lok Sabha in the Bill be agreed to."

The question was put and the motion was adopted.

#### THE REGIONAL RURAL BANKS BILL, 1976

THE MINISTER OF STATE IN CHARGE OF REVENUE AND BANK-ING (SHRI PRANAB MUKHERJEE): Sir, as I was mentioning in reply to the points raised by the hon. Members regarding the expansion of branches of commercial banks after nationalisation in the rural